

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date: 13.08.2020**

**Misc. Application No. 226 of 2020  
(Urgent Hearing)**

**And**

**Misc. Application No. 227 of 2020  
(Interim Relief)**

**And**

**Appeal Lodging No. 231 of 2020**

Arun Pancharia ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Vikram Nankani, Senior Advocate with Mr. P R Ramesh and Mr. Lalit Joshi, Advocates and Mr. Arun Panchariya, Appellant in Person i/b Mr. Lalit Joshi, Advocate for the Appellant

Mr. Shyam Mehta, Senior Advocate with Mr. Mihir Mody and Mr, Shehaab Roshan, Advocates i/b K Ashar & Co ELP for the Respondent.

**ORDER:**

1. We have heard Sri Vikram Nankani, Learned Senior Counsel along with Sri P R Ramesh and Sri Lalit Joshi, Advocates for the appellant alongwith Sri Arun Panchariya, Appellant in person and Sri Shyam Mehta, Learned Senior

Counsel along with Sri Mihir Mody and Sri Shehaab Roshan, Advocates for the respondent through video conference.

2. We grant six weeks time to the respondent to file a reply. Four weeks thereafter to the appellant to file rejoinder. The matter would be listed on November 18, 2020 along with Appeal Lodging No. 212 of 2020 Mukesh Chauradiya Vs. Securities and Exchange Board of India.

3. Misc. Application No 226 of 2020 for Urgent Hearing is accordingly disposed of.

4. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally

signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala  
Presiding Officer

Dr. C.K.G. Nair  
Member

13.08.2020  
PK